

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-405
ANSWERED ON- 20/07/2022

POLICY ON SAFETY OF CHILDREN ON TWO WHEELERS

405. SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any new guideline has been issued for the safety of children on two wheelers; and
- (b) if so, the details of the provisions contained in these guidelines and the details thereof of the difference between the new guidelines and the earlier one?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Ministry of Road and Transport and Highways, vide G.S.R. 126(E) dated 15th February, 2022 has amended rule 138 of Central Motor Vehicle Rules, 1989 and has prescribed norms related to safety measures for a child between the age of nine months and four years being carried on a motor cycle, as a pillion rider. The said regulation specifies use of a safety harness and crash helmet. The speed of the motorcycle, with the child upto age four years being carried as a pillion rider, shall not be more than 40 kmph. These rules will come into force after one year from the date of publication of the Central Motor Vehicles (Second Amendment) Rules, 2022.
